

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 7029/2023

(Arising out of impugned final judgment and order dated 05-04-2023 in CRMP No. 1048/2021 passed by the High Court Of Jharkhand At Ranchi)

SANJAY KUMAR AGARWAL

Petitioner(s)

VERSUS

CENTRAL BUREAU OF INVESTIGATION

Respondent(s)

(IA No.110915/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.110917/2023-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 28-06-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.S. BOPANNA
HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA
(VACATION BENCH)

For Petitioner(s) Mr. Maninder Singh, Sr. Adv.
Mr. Vaibhav Niti, AOR
Ms. Madhavi Agrawal, Adv.
Mr. Madhur Mahajan, Adv.
Mr. Divyanshu Agrawal, Adv.
Mr. Abhimanyu Bhandari, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Issue notice to the respondent on the SLP as well as on the interim relief.

Tag along with W.P.(Crl.) No. 126/2021.

(NISHA KHULBEY)
SENIOR PERSONAL ASSISTANT

(KAMLESH RAWAT)
ASSISTANT REGISTRAR